

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 171/TT/2018

Subject : Approval of transmission tariff from anticipated COD to 31.3.2019 for **Asset:** Replacement of 01 No. of 1x315 MVA, 400/220 kV ICT with 1x500 MVA, 400/220 kV ICT (2nd) at 400 kV Maithon Sub-station under transmission system for “Eastern Region System Strengthening Scheme-IX” in Eastern Region.

Date of Hearing : 13.12.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Ltd. (BSP(H)CL) and 5 others

Parties present : Shri S. K. Venkatesan, PGCIL
Shri S. K. Niranjana, PGCIL
Shri S. S. Raju, PGCIL
Shri Pankaj Sharma, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Zafrul Hasan, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for the asset- “Replacement of 01 No. of 1x315 MVA, 400/220 kV ICT with 1x500 MVA, 400/220 kV ICT (2nd) at 400 kV Maithon Sub-station under transmission system for “Eastern Region System Strengthening Scheme-IX” in Eastern Region. The representative of the petitioner submitted that the tariff for the instant asset was claimed in Petition No.29/TT/2016 and the Commission while granting tariff upto 30.9.2016, vide order dated 24.7.2016, observed that if the asset was not put into commercial operation by 30.9.2016, the tariff granted would lapse. The instant asset was put into commercial operation on 25.10.2017 after a time over-run of 20 months. The representative of the petitioner further submitted that the replaced asset would be used as a regional spare and hence decapitalisation is not applicable in the instant case.



2. The Commission observed that a Committee has been set up to look into the existing spare ICTs, reactors, etc. and the number of spares required taking into the local requirements and a decision in case of the instant asset and replaced asset will be considered in the light of the report of the Committee. The Commission further directed the petitioner to submit the following information, on affidavit by 31.12.2018 with an advance copy to the respondents:-

- (i) Reasons for claiming actual COD on 25.10.2017.
- (ii) Certificate reflecting actual position upto COD. Further, in case of any change in the capital cost, submit tariff forms.
- (iii) As per Form-4A the Gross Block addition between COD to 31.3.2018 is ₹392.47 lakh. However as per Auditor certificate the estimated expenditure between the stated period is only ₹388.27 lakh. Clarify the variation.
- (iv) Details of time over-run and chronology of activities alongwith documentary evidence as per format given below:-

Sl. No.	Activity	Schedule		Actual		Remarks if any
		From	to	From	to	
1	LOA					
2	Supplies					
3	Testing & COD					

- (v) With regard to additional capital expenditure on account of balance and retention payment, the nature/works against the payment is withheld.
- (vi) The life of replaced 315 MVA ICT at Maithon Sub-station.

3. The Commission directed the respondents to file their reply by 11.1.2019 with an advance copy to the petitioner who shall file their rejoinder, if any, by 21.1.2019. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

4. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

